

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.208-IA/120(AHM)2021  
ITEM No.209- IA 490 of 2020  
ITEM No.210- IA/209(AHM)2021  
in  
**CP(IB) 282 of 2018**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Capman Conpro Pvt Ltd & Anr  
V/s  
Global Softech Ltd

.....Applicant

.....Respondent

**Order delivered on: 01/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vishwas K. Shah, Adv. a.w Mr. Hemant Sharma, RP  
& Mr. Dhruvin Dossani, Adv.  
Ms. Mridusha Guha, Adv. & Mr. Himanshi Patwa, Adv.  
in IA 490 of 2020

For the Respondent : Mr. Lokesh Malik, Advocate for R - 14,15,16,18  
In IA/120(AHM)2021  
Mr. Vaibhav Tyagi, Advocate for R-9,10,12 & 13  
Mr. Rashesh Sanjanwala, Sr. Adv., a.w Mr. Prateek  
Gupta & Mr. Parth Shah, Adv. for R-8,11 & 17.  
Mr. Mandeep Singh Saluja, Adv.

For UCO Bank : Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv.

**ORDER**

**IA/120(AHM)2021, IA 490 of 2020 & IA/209(AHM)2021**

Ld. Counsel for the applicant submitted that matter is pending before Hon'ble NCLAT, hence, matter stands adjourned to 20.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**